

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III (Special Bench)**

**Item No.304**

IA-985/2022IA-4646/2021IA-3141/2021IA-2725/2021IA-1754/2020  
In  
IB-976(ND)/2019

**IN THE MATTER OF:**

M/s. Pee Jay Finajnce Company ltd.

.... **APPLICANT/PETITIONER**

**Vs.**

M/s. V S Matrix Pvt. Ltd.

.... **RESPONDENT**

**SECTION**

**U/s 7 IBC code 2016**

**Order delivered on 07.03.2023**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Gautam Singhal, Advocate for IDBI Bank Ltd

For the HDFC Bank : Mr. Dhruv Gupta, Advocate

**ORDER**

Heard Mr. Gautam Singhal, Ld. Counsel appearing for the Petitioner (IDBI Bank).

Despite specific directions passed on 23.02.2023, Mr. Vineet Agarwal, Ld. Counsel for Resolution Professional has not appeared before this Tribunal.

The Court Officer is directed to issue e-notice to the Resolution Professional for his appearance on the next date of hearing.

Let this matter be listed before the Regular Bench on **22.03.2023**.

Matter will be heard in physical mode.

Sd/-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**